

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
RAJYA SABHA
UNSTARRED QUESTION NO. : 1800
TO BE ANSWERED ON THE 9th March 2026
REGIONAL AVIATION GROWTH PLAN

1800. SHRI JAGGESH

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) whether it is a fact that Government has announced a plan to develop 50 additional airports in the next five years;
- (b) whether the proposed expansion of airports is expected to generate significant real estate and commercial development opportunities in surrounding areas;
- (c) whether Government has conducted any assessment regarding the impact of new airports on urban planning, land use and infrastructure in nearby regions;
- (d) whether any policy measures are being considered to regulate real estate growth around upcoming airports to ensure balanced and sustainable development; and
- (e) if so, the details thereof?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION (Shri Murlidhar Mohol)

(a): In the Budget 2023-24, the Government announced revival of 50 airports, heliports, and water aerodromes, for Phase II of the 'Revival/Upgradation of Unserved and Underserved Airports/Heliports/Water Aerodromes' Scheme.

95 unserved and underserved airports, including 17 heliports and 2 water aerodromes have been developed and operationalized under the UDAN scheme, . Government had also accorded 'In-principle' approval for development of 24 Greenfield airports, out of which 13 Greenfield airports have been operationalised.

(b) & (c): Airports have emerged as a nucleus of economic activities and have multiplier effect on the economy of the State. The linkage between the Civil Aviation Sector and Economic Growth is well recognised. International Civil Aviation Organisation (ICAO) study shows that the air connectivity has an economic multiplier of 3.25 and employment multiplier of 6.1.

(d) & (e): AAI issues No Objection Certificate for height clearance on behalf of Government in accordance with guidelines prescribed in General Statutory Rules 751(E) and its

subsequent amendments, to regulate construction/erection of structures around civil aerodromes and around Directorate General of Civil Aviation licensed state owned and private aerodromes.
